

## Annexure-3

Name of the corporate debtor: **Sreesai Trading India Private Limited** Date of commencement of CIRP: **01-08-2022** 22-07-2022 (Order intimated on **01-08-2022**). List of creditors as on: **16-08-2022**

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	HDFC Bank Limited	L65920MH1994PLC080618		1,18,30,269.56	1,18,30,269.56	Secured			No	100.00%						Amount Provisionally considered based on data provided by SBoD.
<b>TOTAL</b>				<b>1,18,30,269.56</b>	<b>1,18,30,269.56</b>					<b>100.00%</b>						

\* As per the ROC records HDFC Bank Limited is a Secured Financial Creditor has exclusive charge by way of hypothecation on the following Assets of the Corporate Debtor:

- All the Stock in trade both present and future consisting of raw materials finished goods in process of manufacturing.
- All the book debts, amount outstanding's, monies receivable, claims, and bills which are now due and owing.

The IRP therefore has sent an intimation email to the charge holder HDFC Bank Limited and to file their claim during the CIRP. However even after reminders emails the IRP to date has not received the claim from said charge holder. Therefore the claim of HDFC Bank Limited has been provisionally considered to the tune of Rs. 1,18,30,269.56/- and the same was based on the statement provided by the Suspended Board of Directors through email dated 18th August 2022. Further the IRP has also communicated the same to HDFC Bank Limited, however no response has been received to date.